

133-A of the Income Tax Act on 13th October, 1982 in the case of the concern. The survey was concluded on the same day. Books of Account for a few years were identified during the survey. Certain incriminating documents were impounded by taking recourse to section of the Income Tax Act.

Heading Creation of Private Trusts

4286. SHRI SANAT KUMAR MANDAL: Will the Minister of FINANCE be pleased to state:

(a) whether he is aware that large industrial houses with a view to avoid proper tax liability use the medium of private trusts and investment companies despite the provision made in the successive Finance Acts of 1980 and 1981;

(b) if so, whether he proposes to order a detailed study of the creation of private trusts by large industrial house and take necessary action against them for violation of the provisions of Income Tax Act;

(c) if not, the reasons for not plugging various loopholes in this private trusts creation tactics; and

(d) the particulars of investment companies created by each of these houses in this manner and trusts controlled by them?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): (a) to (c). The Central Board of Direct Taxes is engaged in examining whether the provisions made by the Finance (No. 2) Act, 1980 and the Finance Act, 1981 with a view to plugging certain loopholes in the law are being circumvented by tax payers through new devices. Further legislative and administrative action, to the extent required, would be taken by the Government on the basis of the results of such examination.

(d) information as sought for, would require a detailed study in respect of a large number of cases relating to all the large industrial houses involving considerable effort and time, which may not be commensurate with the results sought to be achieved.

Foreign Sub-Marines in the Coast of Trivandrum

4287. SHRI B. K. NAIR:

SHRI CHANDRABHAN ATHARE PATIL:

Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that certain sub-marines were sighted off the coast of Trivandrum a few weeks ago;

(b) whether any efforts have been made to establish their identity;

(c) if so, the results thereof; and

(d) the steps proposed to be taken to safeguard the vital installations at the Trivandrum Coast?

THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN): (a) to (d). Government monitor all submarine activities of the Indian Coast. It is not in public interest to mention details.

हिमाचल प्रदेश के छावनी क्षेत्रों में कब्रों और मकानों का रख-रखाव

4288. श्री धृष्ण दत्त मुल्तानपुरी: क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) हिमाचल प्रदेश के छावनी क्षेत्रों में कब्रों और मकानों का रख-रखाव नहीं किया जा रहा है जिसके परिणामस्वरूप अब वहां मकान ढह गए हैं; और

(ख) क्या सरकार बेघर हुए सिविलियनों का मकानों का आवंटन करने पर विचार कर रही है ?

रक्षा मंत्रालय में उप-मंत्रियों (श्री क० वी० सिंह देव) : (क) डागशयो छाबनी में 7 कर्बों और नई मुस्लिम सिमेटरी डागशयो में एक मकान, जो बह गया है, को छोड़ कर, हिमाचल प्रदेश में अन्य सभी कर्बों और मकानों का उचित रख-रखाव और मरम्मत उन समुदायों द्वारा किया जाता है जो उनके लिए जिम्मेवार हैं ।

(ख) जी, नहीं ।

Anomalies in Pay Scales of State Government Employees

4289. SHRI AJOY BISWAS: Will the Minister of FINANCE be pleased to state :

(a) whether anomalies in pay scales of the State Govt. employees of Assam have been removed fully or not;

(b) if not, how many cases are still pending and the reasons thereof; and

(c) when the remaining cases of anomalies will be removed?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAT-TABHI RAMA RAO): (a) to (c). The information is being collected and will be laid on the table of the House in due course.

Complaints Against Indian Garment Exporters

4290. SHRI M. RAJASHEKHARA MURTHY: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have received complaints from foreign countries against the Indian garment exporters who were shipping powerloom items under the name of handloom goods and tampering with quota certificates etc.;

(b) whether Government have de-registered such unscrupulous exporters;

(c) the number and names of such exporters who are being considered for de-registration;

(d) whether Government are aware that some of the fraudulent exporters are the members of the Executive Committee of the AEPC and hold advance and imprest import licences under duty exemption scheme and 100 per cent export oriented units; and

(e) whether Government propose to cancel the advance imprest import licences and 100 per cent export oriented scheme sanctions?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI SHIVRAJ V. PATIL): (a) to (c). A statement is attached.

Statement

Recently, some cases from Benelux and the U. K. where non-handloom origin of goods had been alleged were referred to Government for scrutiny. On scrutiny it was found that sixteen parties were involved in cases where non-handloom products had been exported as handloom items. The names of the parties involved are given in Annexure-I. Action has been initiated under law against these parties. One of the exporters, who is also reported to be a member of the Executive Committee of the Apparels Export Promotion Council, has been issued approval under the 100 per cent Export Oriented Units Scheme on 30th December, 1981.

2. Certain other cases came to light during the normal process of monitoring of garment exports where exports had been effected on the basis of unauthorised documents or misdeclaration of facts. Eleven exporters have been de-registered in this connection—ten by the Apparels Export Promotion Council and one by the Office of the Chief Controller of Imports and Exports. A list of these exporters is given in Annexure-II

3. None of these eleven parties is reported to be on the Executive Committee of the Apparels Export Promotion Council or holding advance